

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.14
C.P. No.207/BB/2020

IN THE MATTER OF:

Mr. D. Jawahar ... Petitioner
Vs.
M/s. Infycons Creative Software Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on 18.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Proxy Counsel
For the Respondents : Shri Gagan Ganapathy

ORDER

1. Heard the Ld. Proxy Counsel for the Petitioner and the Ld. Counsel Respondents.
2. It is noticed that on 15.12.2023, there was no representation for the Petitioner and on the last date of hearing i.e., on 22.02.2024, the arguing Counsel for the Petitioner was not available. Therefore, the arguing Counsel for the Petitioner is directed to be present on the next date of hearing.
3. Ld. Proxy Counsel for the Petitioner seeks further time to file the physical copy of written submissions. Therefore, he is permitted to file the same, within a period of one week, after duly serving the copy on the other side.
4. List the matter on **21.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)